

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 232/1995 in
O.A. NO. 1636/1994

(9)

New Delhi this the 1st day of December, 1995.

HON'BLE SHRI N. V. KRISHNAN, ACTING CHAIRMAN
HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri B. S. Kasana/Son of Shri
Sulla Singh, R/O Vill. Sakalpura,
P.O. Chirori, Distt.
Ghaziabad (UP),
Ex-Supdt., Social Welfare,
Dept. of Social Welfare,
Govt. of N.C.T. of Delhi.

... Petitioner

(By Shri B. J. Malvana, Advocate)

-Versus-

1. Shri P. P. Chauhan I.A.S.,
Chief Secretary,
Govt. of Delhi,
5, Alipur Road,
Delhi-110054.

2. Shri H. A. Arif, I.A.S.,
Director, Deptt. of Social
Welfare, Govt. of Delhi,
Old I.T.I. Building,
Canning Lane, K.G. Marg,
New Delhi.

3. Secretary,
Central Vigilance Commission,
Govt. of India,
Bikaner House,
New Delhi-110001.

... Respondents

ORDER (ORAL)

Shri N. V. Krishnan, Act. Chairman :-

Contempt is alleged in respect of the order dated 18.11.1994. That order directed the respondents to speedily dispose of the disciplinary inquiry after the appointment of the Commissioner of Inquiry. It is directed that the inquiry shall be completed expeditiously preferably within a period of six months from the date of appointment of Commissioner of Inquiry. It is stated that the inquiring authority has been appointed only on

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13.7.1995. The applicant apprehends that the disciplinary inquiry will not be completed within six months from the date of appointment of the inquiring authority. He has, therefore, filed this contempt petition.

2. We have heard the learned counsel.

3. In the premisses, no contempt is made out. Accordingly, the petition is dismissed. If the petitioner wants clearer directions from the Tribunal in respect of the earlier order, it is open to him to seek such remedy as advised under law.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member (J)

(N.V.Krishnan)
11/2/95

(N. V. Krishnan)
Acting Chairman

/as/